

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.264 of 2015
IN
OA No.1911 of 2012

This the 16th day of October, 2015

**HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)
HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)**

1. Sh. Halwant Singh,
S/o late Sh. Lal Bihari Singh,
Parcel Supervisor
Under DRM Moradabad,
Northern Railway,
Haridwar.
2. Sh. Bineet Ranjan,
S/o late Sh. Vishwanath Tiwari,
BS/MB
Under DRM Moradabad,
Northern Railway,
Moradabad.
3. Sh. Anil Kumar Tiwari,
S/o Sh. Ramesh Chandra Tiwari,
Station Master
Under DRM Moradabad,
Moradabad.
4. Sh. Shashi Kant Mishra,
S/o sh. Ram Bachan Mishra,
Station Master,
Haridwar S.N.
5. Sh. Birendra Kumar,
S/o Sh. Shiv Nath Singh,
Station Master
Under DRM Moradabad,
Haridwar.
6. Sh. Sanjeev Kumar Thakur,
S/o Sh. Ramchandra Thakur,
Railway Commercial,
Shahjahanpur.
7. Sh. Rajesh Kumar,
S/o Sh. Rajendra Prasad Singh
BS/HRT, Railway Station,
Haridwar.

8. Sh. Bisvas Kumar,
S/o Sh. Shrawan Kumar
BS/NBD
Under DRM Moradabad,
Nazibabad.
9. Sh. Surya Bhushan Prasad,
S/o Sh. Dayanand Prasad
BS/BJO
Under DRM Moradabad,
Bijnor.
10. Sh. Jibachh Kumar Thakur,
S/o Sh. Shivram Thakur,
CMI-Clg
Moradabad.Applicants

(By Advocate : Mrs. Meenu Mainee)

Versus

Union of India through:

1. The Secretary,
Railway Board,
Ministry of Railways,
Rail Bhawan, New Delhi.
2. Pradeep Kumar,
General Manager,
Northern Railway HQ
Baroda House,
New Delhi.
3. Sh. S.P. Khare
The Divisional Railway Manager,
Northern Railway,
Moradabad.Respondents

(By Advocate :Sh. Shailendra Tiwari)

ORDER (ORAL)

MR. JUSTICE L.N. MITTAL, MEMBER (J) :

Compliance affidavit along with requisite orders passed by the respondents has already been placed on record. Order of the Tribunal was complied with by respondent no.1 by passing order dated 25.11.2014 and was complied with by

respondent no.3 by conveying the order dated 16.1.2015 to the applicant no.1.

2. In view of the aforesaid, the instant Contempt Petition is dismissed as infructuous and notices issued to the respondents stand discharged.

3. It goes without saying that if the applicants are aggrieved by the orders passed by the respondents, they may have their remedy in accordance with law.

**(SHEKHAR AGARWAL)
MEMBER (A)**

**(JUSTICE L.N. MITTAL)
MEMBER (J)**

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